

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 47/RP/2018
in Petition No. 117/GT/2018

Subject : Review of Order dated 9.10.2018 in Petition No. 117/GT/2018 with regard to determination of generation tariff of Koteshwar Hydro Electric Project (4x100 MW) for the period 1.4.2014 to 31.3.2019.

Petitioner : THDC India Limited

Respondent : PSPCL & ors

Date of hearing : **7.3.2019**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri M.G. Ramachandran, Advocate, THDC
Ms. Anushree Bardhan, Advocate, THDC
Shri Mukesh Kumar Verma, THDC
Shri S. M. Siddiqui, THDC
Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri Naveen Chnadra, BRPL
Shri Varun Shankar, Advocate, TPDDL
Shri Abhishek Upadhyay, Advocate, TPDDL

Record of Proceedings

Learned counsel for the Petitioner submitted that non-consideration of additional capital expenditure funded through internal resources of the Company after the commercial operation towards the equity component and non-consideration of the actual income tax rate in computation of return on equity are the errors in the impugned order which needs to be rectified. Learned counsel for the Respondent, BRPL submitted its reply which was taken on record.

2. The Commission heard the learned counsels for the Petitioner, THDC and Respondent, BRPL at length. The learned counsel for the Respondent, TPDDL adopted the submissions of BRPL. Accordingly, order in the Petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

